Central Administrative Tribunal Principal Bench, New Delhi



C.P. No. 14/2020 in O.A. No.2450/2014 M.A. No. 980/2021

This the 29th day of June, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Brij Kishore aged bout 37 years S/o late Ganga Ram (Ex-WR-II Workshop, NC Rly. Jhansi) R/o C/o Rajeev Verma C/30/C, Gulabi Bagh Railway Colony Jal Bihar Road Lajpat Nagar-I New Delhi-110024.

Applicant

(By Advocate: Sh. H.P. Chakravorty)

Versus

Mr. Vinod Kumar Yadav Chairman, Railway Board Ex-Officio Prinicpal Secretary Government of India Ministry of Railways, Rail Bhawan New Delhi-01.

Respondents

(By Advocate: Sh. V.S.R. Krishna)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

MA 980/2021



This Application is filed with a prayer to pre-pone the date of hearing of the OA. For the reasons stated therein, the same is allowed and the OA is taken up for hearing today itself.

CP No. 14/2020

This contempt case is filed alleging that the respondents did not implement the order dated 20.08.2018 in OA No. 2450/2014. The direction in the OA was to pass orders on the representation of the applicant dated 23.01.2013 within a period of three months from the date of the order.

- 2. In compliance thereof, the respondents have passed an order dated 26.11.2018. Learned counsel for the applicant submits that the order dated 26.11.2018 has not been provided to him. Learned counsel for the respondents undertakes to furnish the order today itself.
- 3. We, therefore, close the contempt case leaving it open to the applicant to pursue the remedy vis-a-vis order dated 26.11.2018.

(Aradhana Johri) Member (A) (Justice L. Narasimha Reddy) Chairman